

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2602**

TO BE ANSWERED ON THE 09th JULY, 2019/ ASHADHA 18, 1941 (SAKA)

NATIONAL SECURITY CLEARANCE POLICY

2602. SHRI DEVJI M. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Security Clearance (NSC) Policy of the Government is time consuming as well as cumbersome;

(b) whether foreign investment is delayed as a result thereof; and

(c) the steps taken to make the grant of National Security Clearance effective?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): No Sir.

(c) Ministry of Home Affairs has streamlined the framework for security clearance resulting in simpler and more efficient process. The average time taken for clearance has reduced from 104 days in 2014 to 60 days in 2019.

Ministry of Home Affairs has issued revised Guidelines on 25.06.2018 on National Security Clearance wherein security parameters have been explicitly defined and formats for reporting by security agencies standardized. The other steps taken in this direction include:

- i. Formats have been prescribed for applying for security clearance.**
- ii. Online portal e-Sahaj developed for submission of applications for security clearance.**
- iii. Foreign Investment Facilitation portal is utilised for applications for foreign investment in Government approval route.**

- iv. Meeting of Committee of Officers headed by Special Secretary (Internal Security) is held every week to consider security clearance proposals in sensitive sectors.**

- v. Monthly co-ordination meetings are held with Administrative Ministries and security agencies to review and monitor the pendency of proposals.**
